

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDERS OF THE BENCH**

07.03.2011

OA No. 374/2008 with MAs 295/2009 & 230/2010

Mr. N.K. Gautam, Counsel for applicant.

Mr. V.S. Gurjar, Counsel for respondents nos. 1 to 3 & 6.

Mr. C.B. Sharma, Counsel for respondent nos. 4 & 5.

The grievance of the applicant is regarding selection of respondents nos. 4 & 5 against Group 'D' post under the Scout and Guide quota as per advertisement published in Employment Notification No. 02/2004 (Annexure A/3).

Learned counsel for respondents has submitted that subsequently the applicant has also been given appointment on Group 'D' post on compassionate ground. This fact has been stated by respondents nos. 4 & 5 through order dated 29.08.2009 annexed with MA 295/2009 for taking certain facts and documents on record. The order dated 29.08.2009 is taken on record. The present MA disposed of.

In view of this subsequent development, the present OA does not survives.

The further grievance of the applicant was that no action has been taken by the vigilance department qua complaints made by the applicant against respondents nos. 4 & 5. Learned counsel for official respondents has brought to our notice a photo copy of the letter dated 28.02.2011 whereby it has been stated that the matter was investigated and allegations regarding fraudulent certificates were not substantiated and the case was closed with the approval of the competent authority.

In view of what has been stated above, even the second grievance of the applicant does not survives. In any case, if the applicant is aggrieved by the order dated 28.02.2011, it will be open for him to re-agitate the matter before the competent authority.

With these observations, the OA is disposed of with no order as to costs.

In view of the order passed in OA, no order is required to be passed in MA No. 230/2010, which is accordingly disposed of.

Anil Kumar

(ANIL KUMAR)
MEMBER (A)

M.L. Chauhan

(M.L. CHAUHAN)
MEMBER (J)

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